

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 118
Appeal No. 802/252/ND/2018**

Under Section: 252

In the matter of:

Income Tax Officer Ward **....Appellant**

Vs.

ROC In the Matter of:

(M/s GRS Printers Pvt. Ltd.) **....Respondent**

Order delivered on 04.02.2019

CORAM

**R. VARADHARAJAN,
HON'BLE MEMBER (J)**

For the Appellant : Mr. Zoheb Hossain, Sr. St. Counsel
Mr. Piyush Goyal, Adv.

For the ROC : Ms. Kusum Yadav,
Company Prosecutor

ORDER

Proxy-counsel appearing for the appellant represents on behalf of the learned Standing Counsel and states that service in this matter is complete against all the respondents. ROC has filed reply. R1 being ROC is represented by learned Company Prosecutor and states that reply has been duly filed by the ROC.

Respondents No. 3 to 5 despite undertaking given earlier has not put in appearance as recorded in the earlier order passed by this Tribunal on 06.12.2018 as well as on 15.11.2018.

In the circumstances, this Tribunal is constrained he proceed in the absence of the Ex-Directors being R3 to R5. For final hearing in this appeal on 12.03.2019.

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Mukesh